In order to undertake these activities in the NE Regions, 10% of the Annual Plan outlay is earmarked. Accordingly, during 2015-16, an amount of ₹ 145.50 crores has been earmarked for the benefit of NE Region. The allocations for 2015-16 under various schemes of Ministry of Culture is given in Statement.

Statement Plan allocation of funds for North East Activities-2015-16

(₹ in crore)

Budget Head	Programme/Schemes	Funds allocated for NE Activities for 2015-16
1.	Zonal Cultural Centres	20.00
2.	Scheme of Art and Culture and Cenetenary Celebrations	87.30
3.	Archaeological Survey of India	5.00
4.	Museums	20.00

Two Sisters Cultural Parks in Beijing and Bengaluru

2590. SHRI MOHD. ALI KHAN: Will the Minister of CULTURE be pleased to state:

- (a) whether India and China are establishing two sister cultural parks in Beijing and Bengaluru to boost the soft power content in, and impart a holistic dimension to, a rapidly evolving relationship between the two countries; and
- (b) if so, the details thereof and the progress made and results achieved so far? THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir.
 - (b) Does not arise.

Amendments to the Ancient Monuments Act

- 2591. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CULTURE be pleased to state:
- (a) whether the Archaeological Survey of India (ASI) has sought changes in the Ancient Monuments Act of 1958; and
- (b) whether it is a fact that the ASI wanted Humayun's Tomb to be excluded from the purview of the law of 1958, if so, the reasons therefor?

Unstarred Questions

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir.

(b) No, Sir.

Mobile sim cards obtained on forged documents

2592. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 1303 given in the Rajya Sabha on 5th December, 2012and state:

- (a) the updated status of action taken by the Ministry in coordination with Ministry of Communications and Information Technology, on the issue of mobile SIM cards illegally obtained on forged documents;
- (b) whether Government would consider making Aadhaar Card compulsory for obtaining SIM card or making attestation of documents with follow up like in issuing caste certificates or similar innovative methods to ensure proper customer verification;
 - (c) the steps taken to verify the authenticity of already issued SIM cards; and
- (d) the mobile company-wise and State-wise number of complaints/FIRs lodged regarding forged documents, during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The actions taken by the Government on the issue of mobile SIM cards include the following:

- Telecom Enforcement, Resource and Monitoring (TERM) Cell of Department of Telecommunication (DoT) have taken actions including imposition of penalty on non-compliant Customer Application Forms (CAF) and filing of FIR/complaints against forged cases.
- In addition, in case of non-compliant CAF, service provider concerned has to either disconnect the services or submit the compliant CAF to TERM Cells within 72 hours.
- States Police of all the States have been directed to curb illegal/ clandestine telecom operations and to carryout speedy and comprehensive investigation into such complaints followed by successful prosecution.
- States Police of J&K and North East States have been requested to carry out random verification of the telecom subscribers and Franchisee verification in their jurisdictional areas as per the guidelines dated 20.01.2010 issued from DoT for the verification on issue of mobile connections (pre-paid and postpaid) and re-verification of existing pre-paid mobile subscribers.